

(c) The State Legislations are examined in consultation with the Central Ministries/ Departments concerned from three angles viz,

- (i) Repugnancy with Central laws;
- (ii) Deviation from National or Central Policy; and
- (iii) Legal and Constitutional validity.

Whenever necessary, the State Governments are advised to modify/amend provisions of such legislations/Bills keeping the above in view. Sometimes, discussions are also held with the State Governments and Ministries/Departments of the Government of India with a view to arrive at the final decision. Hence no time frame can be fixed for finalizing the Bill.

Child abuse in Delhi

1565. SHRI M.P. ACHUTHAN:

SHRI D. RAJA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that according to the National Crime Records Bureau (NCRB) latest report, children are most abused in Delhi than anywhere else in the country; and

(b) if so, the details thereof and the steps being taken to check crime against children?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) A total number of 33,052, 38,172 and 58,224 cases were registered in the country under total crime committed against children during 2011, 2012 and 2013 respectively. As per latest "Crime in India -2013" report of National Crime Record Bureau, the highest number of cases under total crime committed against children were registered in Uttar Pradesh (9,857 cases) followed by Madhya Pradesh (8,247 cases) and Delhi (7,199 cases).

Government has taken among others, the following steps to check crime against children:

1. Government has issued an advisory to all States / UTs on 25.06.2013 regarding mandatory registration of FIRs in case of Missing Children.

2. Anti-Human-Trafficking Units have been created in all 11 Districts of Delhi and the Crime Branch of Delhi Police for investigation of missing / kidnapping cases registered in respect of untraced children and for identifying organized gangs involved in the kidnapping of the children.
3. Delhi Police promptly registers cases of kidnapping in respect of missing children.
4. Delhi Police has also formulated SOP (Standard Operating Procedure) for dealing with the cases of missing children.

Death of prisoners in jails

†1566. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether cases of death of prisoners due to negligence of jail administrations have come into light in various jails of different States including Tihar Jail;
- (b) whether a number of prisoners have died in prisons during last three years;
- (c) the manner in which the cases of death of prisoners due to negligence of prison administration is handled by prison administration;
- (d) whether Government is taking any steps to deal with the negligence of prison administration in future;
- (e) if so, the details thereof; and
- (f) whether important works like maintenance and repairing in prisons are done with utter carelessness?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) Yes, Sir. As per data compiled by National Crime Records Bureau (NCRB) at the end of 2010, 2011 and 2012, a State/UT-wise Statement showing number of natural deaths and unnatural deaths of inmates in various jails of country is given in Statement (*See below*). In the case of Tihar jail five cases of deaths of prisoners due to negligence of jail staff have come to light during last three years.

(c) to (e) In all death cases, a magisterial inquiry is conducted to ascertain the reasons of death. All such cases of deaths are reported within 24 hours to the National Human

†Original notice of the question was received in Hindi.